

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3315

ANSWERED ON:18.03.2013

ENCROACHMENT ON DEFENCE LAND

Agarwal Shri Rajendra;Mahendrasinh Shri Chauhan ;Patil Shri A.T. Nana;Rajaram Shri Wakchaure Bhausahab;Ray Shri Rudramadhab ;Sayeed Muhammed Hamdulla A. B.

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of the encroachment and illegal construction on defence land in various parts of the country, State / UT-wise;
- (b) the details of the steps being taken by the Government to remove encroachments and illegal construction from the said land;
- (c) the steps taken by the Government to the computerization of defence land records; and
- (d) the time by which the computerisation of the land record is likely to be completed?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The State-wise details of encroachment (as on 3.9.2012) and illegal construction on defence land are Annexed. Action for removal of encroachment & illegal construction is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006. Detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry.

(c) & (d): The Military Land Registers (MLRs) and General Land Registers (GLRs) in which record of defence land is kept, have already been computerized.